

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 465/90
~~XXXXXX~~

XXX

DATE OF DECISION 15.06.90

M. BALASUBRAMANIYAN Applicant (s)

MR. RAJENDRAN NAIR Advocate for the Applicant (s)

Versus

UOI SECRETARY MINISTRY OF Respondent (s)
COMMUNICATIONS AND OTHERS

C. KOCHUNNI NAIR, ASC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

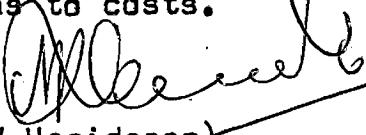
(Shri S.P. Mukerji, Vice Chairman)

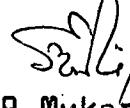
In this application dated 11.6.90 filed under Section 19 of the Administrative Tribunals Act, the applicant who is working as Section Supervisor in the Department of Telecommunications has prayed that the Date of Birth which was originally entered in the Service Book as 12.6.1932 and was later corrected to 6.12.1932 in 1969 should be considered as final based on the Date of Birth in the S.S.L.C. Book. It appears that the Date of Birth was again changed to 12.6.1932 in 1986 without any notice to the applicant.

2. The learned counsel for the respondents appeared before us with the Service Book. We have examined the same and found that there is considerable force in the application. The learned counsel for the respondents squarely indicated that the respondents have since decided to restore

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the correct Date of Birth i.e., 6.12.1932 for the applicant and accordingly he is being retained in service till the date of his superannuation on the basis of that date. In the above context the application is closed. There will be no order as to costs.


(A.V. Haridasan)
Judicial Member


S.P. Mukerji
Vice Chairman

15.6.90

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